

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TWENTIETH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH

ARBITRATION APPLICATION NO: 79 OF 2025

Between:

M/s Tata Projects Limited, having its registered office at Mithona Tower, 1, 1-7-80 to 87, Prenderghast Road, Secunderabad - 500003 Represented by its Authorized Representative Mr. D. Surya Prakash

...APPLICANT

AND

Andhra Pradesh Power Development Company Limited, Represented by its Chief General Manager / Authorized Representative Having its office at 2nd Floor, APPCC Building, Vidyut Soudha, Gunadala, Vijayawada, India - 520004

Registered Office At:

Vidyut Soudha, Khairatabad, Hyderabad, Telangana, India - 500082

...RESPONDENT

Arbitration Application filed Under Section 11 (4) & (6) of the Arbitration and Conciliation Act, 1996 read with Scheme for Appointment of Arbitrators, 1996 praying that in the circumstances stated in accompanying affidavit this Hon'ble Court may be pleased

1. To appoint an arbitrator on behalf of the Respondent to act as the Respondent's appointed Arbitrator for adjudicating disputes and claims between the parties arising out of the purchase orders dated 03.08.2016 in accordance with the arbitration clause; and
2. award costs of the present Application.

**Counsel for the Petitioner: Sri. Rajvinder Singh Ahluwalia representing
Sri. Shireen sethna baria, Advocate**

**Counsel for the Respondent: Sri. Ayush Sonthalia representing
Sri. Venkat Challa, Advocate**

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

ARBITRATION APPLICATION No.79 of 2025

DATED: 20.02.2026

Between:

M/s Tata Projects Limited,
Having its registered office at Mithona Tower,
1, 1-7-80 to 87, Prenderghast Road,
Secunderabad – 500 003
Represented by its Authorized Representative
Mr. D.Surya Prakash

... Applicant

AND

Andhra Pradesh Power Development Company Limited,
Represented by its Chief General Manager / Authorized Representative
Having its office at 2nd Floor,
APPCC Building, Vidyut Soudha, Gunadala,
Vijayawada, India – 520 004.

... Respondent

ORDER:

Mr. Rajvinder Singh Ahluwalia, learned counsel representing
Mr. Shireen Sethna Baria, learned counsel, appears for the applicant.

Mr. Ayush Sonthalia, learned counsel representing Mr Venkat Challa,
learned counsel, appears for the respondent.

2. Learned counsel for the applicant has submitted a Memo dated 17.02.2026 seeking permission of this Court to withdraw this arbitration application on the ground that the parties have agreed to refer the dispute to the Arbitrator.

3. Accordingly, Arbitration Application is dismissed as withdrawn. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/- M.VIJAYA BHASKER
JOINT REGISTRAR**

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SECTION OFFICER

To

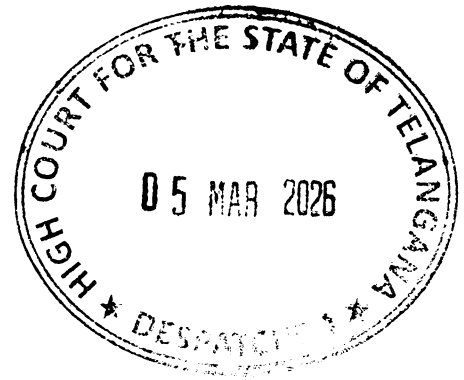
1. One CC to Sri. Shireen Sethna Baria, Advocate [OPUC]
2. One CC to Sri. Venkat Challa, Advocate [OPUC]
3. Two CD Copies

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HIGH COURT

DATED: 20/02/2026



ORDER

ARBAPPL.No.79 of 2025

**DISMISSING THE ARBITRATION
APPLICATION AS WITHDRAWN**

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